

STATEMENT-II

LPG Storage facilities at existing bottling plants in the State of Rajasthan

(Figs in MTs)

Bottling Plant	Company	Tankage as on 1.4.96
Swai Madhopur	IOC	1800
Ajmer	IOC	300
Jaipur	BPC	410
Jodhpur	HPC	350
Udaipur	BPC	500

[Translation]

External Financial Assistance to Gujarat

96 SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) whether external financial assistance is being provided to Gujarat for potable water supply; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Presently there is no externally aided scheme under implementation for providing drinking water to urban areas in Gujarat.

(b) Does not arise.

[English]

DESU

97. PROF. AJIT KUMAR MEHTA : Will the PRIME MINISTER be pleased to state :

(a) the comparative losses suffered by DESU during 1994, 1995 and 1996 (till date) both in generation and distribution of power;

(b) whether the Government have made any analysis of the deteriorating performance of DESU;

(c) if so, the details thereof; and

(d) the remedial measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Transmission & Distribution

including commercial losses during the years in question were as follows:

Year	T&D including commercial losses (MU)	%age losses
1994-95 (provisional)	4933	41.9%
1995-96 (provisional)	5263	41.7%
1996-97 (provisional)	3316	46.3%

(b) to (d). An action plan for function and fiscal improvement has been prepared by DESU. The Action plan envisages reduction in T&D losses, improvement in consumer services, restructuring tariffs, accelerated recovery of dues, etc.

Private Sector in Urban Projects

98. SHRI SULTAN SALAHUDDIN OWAIISI : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to involve Private Sector participation in the housing schemes in order to provide houses to all; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The National Housing Policy has recognised as significant the role of the private sector in augmenting the housing stock in the country. However, since housing is a State subject, it is upto State Governments to decide on the levels of participation by, and to encourage the involvement of, the private sector in implementation of housing programmes and schemes.

Rent Cases

99. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether there has been an increase in the number of rent case pending in Delhi Rent Courts, during each of the last three years; and

(b) if so, the details thereof, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). So far as the Delhi Rent Courts are concerned, there has

been no increase in the number of rent cases during the last three years. The details are as under :-

Year	Pending Cases
(as on 31st Dec.)	
1993	20618
1994	18784
1995	16223

Captive Power Generation

100. SHRI BHAKTA CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether trend of increase in captive power generation from 3,102 MW in 1980-81 to 10,150 MW by 1993-94 is likely to hurt state electricity boards and the domestic consumers;

(b) if so, the facts in this regard;

(c) whether the SEBs will loss their business from the corporate sector as a result thereof and will have to make up for this by increasing its sale to individual consumers;

(d) if so, whether the real loser will be domestic consumer which can neither set up captive power plant nor avail of Government subsidy like agriculture sector; and

(e) if so, the reasons therefor and the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (e). Captive power plants (CPPs) are installed by individual industrial consumers, with the consent of the concerned State Electricity Board (SEB) under section 44 of the Electricity (Supply) Act, 1948. As prescribed in the Act, the SEBs give consent only after ascertaining that it would not be possible to supply the required energy more economically within reasonable time. Further, the negotiated tariff at which CPPs will supply their incremental power to SEBs will be lower than that supplied by independent private power plants. The power supplied by CPPs will only supplement the supply by SEBs. Hence the question of CPPs hurting SEBs/domestic consumers does not arise.

[Translation]

Rural Electrification

101. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state :

(a) whether all villages of hilly districts of Uttar Pradesh have been electrified;

(b) if not, the reasons therefor;

(c) whether the Union Government have provided some special funds to State Government of Uttar Pradesh for this purpose;

(d) if so, the details thereof; and

(e) the time by which all villages of hilly districts of Uttar Pradesh are likely to be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir. However, as against the overall average of 76% village electrification in Uttar Pradesh, the level of electrification in the hilly districts of the State is 77%.

(b) and (e). Rural Electrification is an on-going programme. Electrification of remaining villages will depend upon the availability of funds and other necessary inputs.

(c) and (d). Financial outlay and targets for rural electrification for the State as a whole, including the hilly regions, is decided by the Planning Commission in consultation with, inter-alia, State Governments and State Electricity Boards. The plan programme for 1996-97 is yet to be finalised. Uttar Pradesh State Electricity Board (UPSEB) has, however, informed that a sum of Rs.28.79 crores has been provided for the financial year 1996-97 by the State Government on this account.

Atomic Power Generation

102. SHRI JAGDAMBI PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) the details of the progress made in atomic power generation during the last three years, year-wise;

(b) the quantum of atomic power generation and the places, where such generation is being made and the States which are getting its benefits;

(c) the areas in which atomic energy is being used and our rank in the world in this regard; and

(d) the arrangements made to provide update information to the people of the country regarding the works being done in the field of atomic energy?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) With the commencement of commercial operation of 220 MWe Unit-2 of Kakrapar Atomic Power Project on 1.9.1995, the total nuclear power generation capacity in the country increased to 1840 MWe during the period.

(b) The location of the power plants, quantum of electricity generated during the last three years, and